

- (a) whether Government has decided to pay subsidies on fertilizers, kerosene and LPG directly to the beneficiaries from March, 2012 onwards;
- (b) the criteria adopted by Government to identify the beneficiaries;
- (c) the steps taken by Government to obtain the information of the bank accounts of the farmers and BPL consumers by February, 2012, and
- (d) the State-wise details of the beneficiaries eligible for the payment of the subsidies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
 (a) to (d) The Government set up, in February, 2011, a task force headed by Shri Nandan Nilekani to work out the modalities for proposed system of direct transfer of subsidy for kerosene, LPG and fertilizers. Final report of the Task Force is yet to be received.

Based on the recommendations contained in the Final Report of the Task Force, decision shall be taken by the Government.

Suggestion of IMF on tightening monetary measures

2218. DR. K.P. RAMALINGAM: Will the Minister of FINANCE be pleased to state:

- (a) whether the inflation rate in the country remains close to double digits despite RBI raising policy rates 12 times by as much as 350 basis points since March, 2011;
- (b) whether the International Monetary Fund (IMF) has also suggested that the RBI should continue monetary tightening measures as inflation and inflationary expectations remain high; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
 (a) The Reserve Bank of India has raised the Repo and Reverse Repo rates five times by 175 basis points (upto October 25, 2011) since March, 2011 during the current financial year. Headline Wholesale Price Index (WPI) year-on-year inflation was in single digit at 9.73 per cent in October, 2011.

(b) and (c) According to the International Monetary Fund (IMF) report titled "Regional Economic Outlook-Asia and Pacific" released in October, 2011, "In economies where such overheating pressures remain high, inflation remains above target, and inflation expectations have continued to rise, such as in China, India, and Korea, the current pace of monetary tightening remains appropriate".

Computerization of PSB branches

2219. SHRI O.T. LEPCHA:
 SHRI BALWINDER SINGH BHUNDER:

Will the Minister of FINANCE be pleased to state:

- (a) whether all the branches of the Public Sector Banks have been computerized;
- (b) if not, the reasons therefor; and
- (c) by when all these branches will be computerized?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) to (c) Out of 26 public sector banks (except Punjab and Sind Bank), 100% branches of 25 public sector banks are fully computerized on Core Banking Solution (CBS) platform. Out of 999 branches of Punjab and Sind Bank, 254 branches are fully computerized on CBS platform, 724 branches are partially computerized and 21 branches are computerized but not on CBS platform. Government has been pursuing the Bank to bring its entire branch network on CBS platform.

CIC directive on loan defaulters

2220. SHRI M.P. ACHUTHAN: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Central Information Commission (CIC) has directed RBI to reveal names and details of the top 100 industrialists who have defaulted on loans from Public Sector Banks (PSBs);
- (b) if so, the details thereof;
- (c) whether the banks have agreed to reveal the names and details accordingly; and
- (d) if so, the names and details of such defaulters for the year 2010 and 2011?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) to (d) Yes Sir. The Reserve Bank of India (RBI) has informed that in respect of information sought by an appellant regarding details of default in loans taken from public sector banks by industrialists, including top 100 defaulters, with name of the businessman, address, firm name, principal amount, interest amount, date of default and date of availing loan, the Central Information Commission (CIC), in their decision dated November 15, 2011, have, *inter-alia*, directed the Reserve Bank of India (RBI) to display this information on its website, in fulfilment of its obligations under Section 4 (1) (b) (xvii) of the RTI Act. RBI was given time upto December 10, 2011 to comply with the order of the CIC.

RBI has gone in Appeal against the order of CIC in the High Court of Delhi. The Hon'ble Court has granted a stay on the above directions of CIC.

Filling of vacant posts in nationalized banks

2221. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that all nationalized banks including the Reserve Bank of India, IDBI, NABARD, State Bank of India etc. are not filling the vacant posts;